

HIGH COURT OF SIKKIM

Record of Proceedings

**I.A. No.02 of 2022**

in

**CO (Filing No.22 of 2022)**

TENZING KELSANG KALDEN

PETITIONER

VERSUS

STATE OF SIKKIM AND OTHERS

RESPONDENTS

**Date: 27.07.2022**

CORAM:

**THE HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, JUDGE**

For Petitioner Ms. Gita Bista, Advocate.

For Respondents

R-1 to R-4

Mr. Sudesh Joshi, Additional Advocate General.

Mr. Yadev Sharma, Government Advocate.

Mr. Sujan Sunwar, Assistant Government Advocate.

Ms. Pema Bhutia, Assistant Government Advocate.

R-5

Mr. Sudhir Prasad, Advocate.

R-6

None.

R-7

Mr. A. Moulik, Senior Advocate.

Mr. Ranjit Prasad, Advocate.

O R D E R

Reply dated 19-07-2022 has been filed by the Respondent Nos.1, 2, 3 and 4 to the I.A. No.02 of 2022 in CO (*Filing No.22 of 2022*), under Section 5 of the Limitation Act, 1963, praying for condonation of delay of 1946 days. Reply dated 25-07-2022 has also been filed by Respondent No.7. Learned Counsel for Respondent No.5 has no response to file.

As prayed for by Learned Counsel for all parties, list for hearing in I.A. *supra* on 24-08-2022.

**Judge**

27.07.2022